National Company Law Tribunal

Allahabad Bench

CPNO. 8/2016

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.12.2017

NAME OF THE COMPANY: Day, VIShnu Dutt Agaswal Vs. Aditya Medical Books Put Ltd Section of the Companies Act/1&B code: 433/434 of the Companies Act of 1956

SI. NO. Name Designation Representation Signature

1. M.R., BARRI OR All Revers

2. Najamny Lamankh Council Petioners

for the Council

CP NO.8/2016

Sh. Najamuz Zaman Khan, Advocate for the petitioner. Sh. M.K. Bagri, OL for the Central Government.

The petitioner files proof of service of fresh notice issued to the Central Government as well as proof of making payment of cost to the High Court Legal Aid Services, Allahabad. Therefore, the present petition stands restored. The Ld. OL, representing the Central Government raises preliminary objection on maintainability of the present petition before this Court after the enactment of the I & B Code, 2016 and provisions relating to winding up of a company under the Companies Act, 2013 now stands substituted with the provisions of the I & B Code, 2016. The petitioner counsel seeks time for argument. Hence, the time is granted.

The matter to be listed on 21st December, 2017.

Dated:15.12.2017

H.P. Chaturvedi, Member (Judicial)

Typed by: Kavya Prakash Srivastava (Stenographer)